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Central Administrative Tribunal  
Principal Bench

OA No.1702/2004

New Delhi this the 19th day of July, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Kuldip Singh, Member (J)

R.L. Ghera,  
S/o late Shri Khushi Ram,  
R/o BG-12/B, DDA Flats, Munirka,  
New Delhi.

(By Advocate: Shri G.S. Chaman) -Applicant

Versus

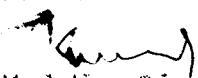
1. Union of India through  
the Secretary,  
Ministry of Communication & Information  
Technology, Deptt. of Telecommunications,  
Sanchar Bhawan, New Delhi-110 001.
2. The Chairman & Managing Director,  
M.T.N.L., Jeevan Bharti Bldg.,  
Cannnaught Place, New Delhi-110 001.

-Respondents

ORDER (Oral)

Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of applicant seeks and is  
allowed to withdraw this petition with liberty to take  
appropriate remedy as per law.

  
(Kuldip Singh)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.